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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

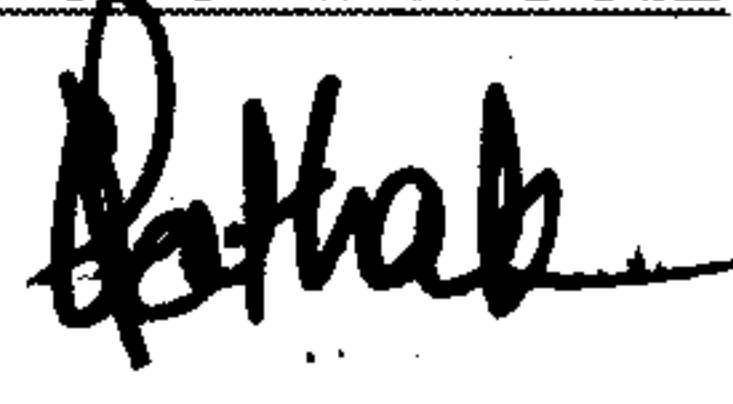
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

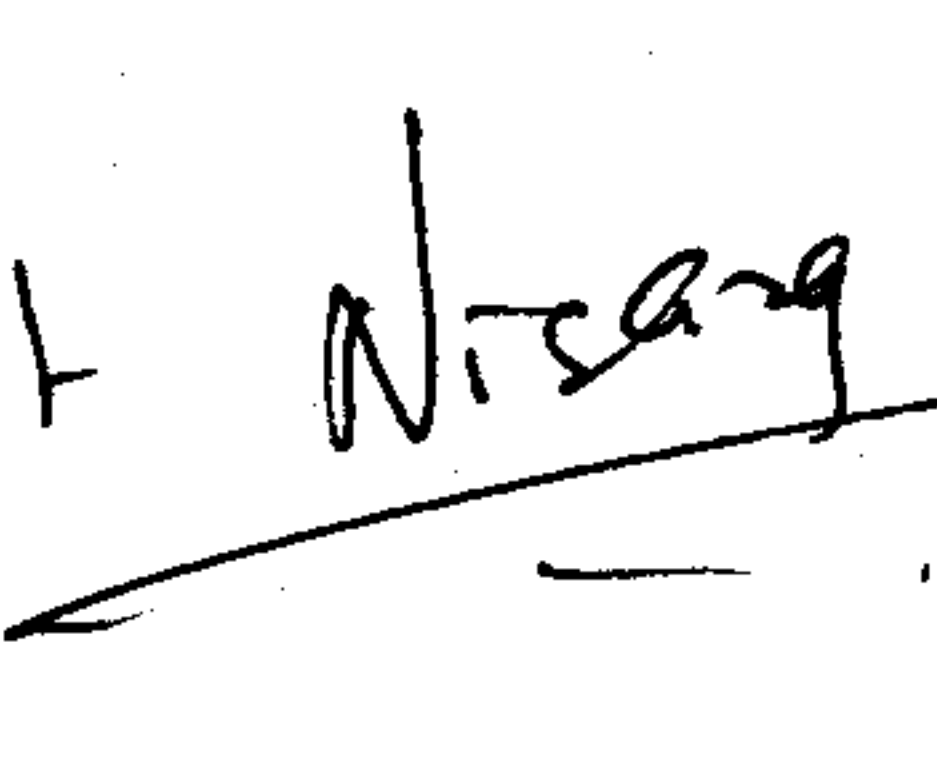
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017**

Name of the Company: State Bank of India
V/s.
Essar Steels Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mr. Nirag Pathak	Adv. for Shridul Amaichand Mangaldas	Financial Creditor	
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2.	Mr. Saurabh Soparkar	Senior Adv.		
	Mr. Keyur Gandhi	Adv. for Nanavati	Respondent	
	Mr. Nirag Desai	Associates		
	Mr. Raheel Patel			

ORDER

Learned Advocate Mr. Nirag Pathak present for Financial Creditor/ Petitioner.
Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Nirag Desai with Learned Advocate Mr. Raheel Patel present for Respondent.

Learned Senior Counsel appearing for the Respondent filed the order of the Hon'ble High Court of Gujarat dated 07.07.2017 made in Special Civil Application no. 12434/2017 which reads as follows

"Heard Learned Senior Counsel Mr. Mihir Thakore with Learned Senior Counsel Mr. Saurabh Soparkar with Learned Senior Counsel Mr. Mihir Joshi with Learned Advocate Mr. Keyur Gandhi for the petitioners. He is on his legs. The Court time is over. List the matter as part heard immediately after fresh urgent matters on 12.07.2017. Order dated 04.07.2017 shall remain in force till then."

In view of the above said order of the Hon'ble High Court of Gujarat and at the request of Learned Counsel for Respondent, list the matter on 13.07.2017.

List the matter on 13.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of July, 2017.